

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 789 of 2020**

**IN THE MATTER OF:**

**Sanjay Jalan**

**...Appellant**

**Versus**

**Vasavi & Company & Anr.**

**...Respondents**

**Present:**

**For Appellant: Mr. Nithin Pavuluri, Advocate.**

**For Respondents: Mr. Pulkit Srivastava, Mr. Sudhir Kumar and Mr. Sumit Gaur, Advocates.**

**ORDER**  
**(Through Virtual Mode)**

**17.09.2020:** Learned counsel for the Appellant submits that the Corporate Debtor has now been categorized as a MSME and the Appellant is ready to settle the claim of the Respondent No. 1 (Operational Creditor).

Issue notice upon Respondents. Appellant to provide mobile Nos./e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

At this stage, Mr. Sudhir Kumar, Advocate appears and accepts notice on behalf of Respondent No.1. No further notice be issued on Respondent No. 1. Notice only be issued on Respondent No. 2.

List the matter 'for admission (after notice)' on **28<sup>th</sup> September, 2020**.

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Meanwhile, the Interim Resolution Professional may go ahead with the Corporate Insolvency Resolution Process but shall not constitute the Committee of Creditors for 10 days. It is made clear that in the event of Appellant failing to settle the claim of the Respondent – Operational Creditor, this interim order shall stand vacated.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Shreesha Merla]  
Member (Technical)**

*am/gc*